

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Customs Appeal No. 89941 of 2018

(Arising out of Order-in-Appeal No. 627 (Gr.V)/2018(JNCH)/Appeal-II dated 29.06.2018 passed by the Commissioner of Customs (Appeals), JNCH, Nhava-Sheva, Mumbai-II.)

M/s SAV Microelectronics LLP
No. 609, 7th Floor, Lakshmi Bhavan,
Sundaram Avenue, Anna Salai,
Chennai-600 006

.....Appellant

VERSUS

Commissioner of Customs, Nhava Sheva-I
Jawaharlal Nehru Custom House,
Nhava-Sheva, Taluka-Uran,
Dist.- Raigad, Maharashtra – 400 707

.....Respondent

APPEARANCE:

None for the Appellant

Shri Manoj Das, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87180 / 2021

Date of Hearing: 10.11.2021

Date of Decision: 10.11.2021

Appellant is absent and no one represent it. It was absent on 29.09.2019 and 24.02.2020 on which dates, the appeal was posted for hearing. Only on the last occasion on 13.03.2020. Appellant sought adjournment that was granted and thereafter in no other day

they made its appearance. Accordingly, notice was sent on 05.08.2021 through the Principal Commissioner. It seems that appellant is not interested to pursue its appeal further. The appeal is therefore dismissed for default and non-prosecution by the appellant under Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad